



Mr. Vikas Singh (Sr.)
President

Mr. Pradeep Kumar Rai (Sr.)
Vice President

Mr. Ardhendumauli Kumar Prasad
Hony. Secretary

Mr. Rahul Kaushik
Joint Secretary

Mr. Meenesh Kumar Dubey
Treasurer

Dr. Ritu Bhardwaj
Joint Treasurer

SENIOR EXECUTIVE MEMBERS

Mr. V. Shekhar (Sr.)
Ms. Mahalakshmi Pavani (Sr.)
Mr. Arijit Prasad (Sr.)
Mr. Brijender Chahar (Sr.)
Ms. Sonia Mathur (Sr.)
Mr. Vikas Pahwa (Sr.)

EXECUTIVE MEMBERS

Mr. Anupam Mishra
Ms. Nina Gupta
Ms. K.V. Bharathi Upadhyaya
Mr. Mukesh Kumar Singh
Ms. Sasmita Tripathy
Mr. Prashant Singh
Ms. Purna Kumari
Ms. Seema Patnaha
Ms. Nandani Gupta

12.05.2021

CIRCULAR

SCBA GENERAL ASSISTANCE SCHEME, 2021

Respected Members,

There are many cases wherein untimely death of a member makes the family of the said deceased member financially very unstable and especially amongst the younger members. It is also felt that members of the bar who go through surgery or are being treated for critical illness also face financial constraints. In such situation it becomes difficult for the member or family of deceased member to sustain financially. Thus, the Executive Committee has resolved to grant ex-gratia amount to its members under its SCBA General Assistance Scheme, 2021 with certain modalities:

1. In case of Death
 - a) An ex-gratia sum of Rs. 5,00,000/- (Rupees Five Lakh Only) to the family of member who's age at the time of death was less than 50 years.
 - b) An ex-gratia sum of Rs. 2,50,000/- (Rupees Two Lakh and Fifty Thousand Only) to the family of member who's age at the time of death was more than 50 years but less than 65 years.
 - c) An ex-gratia sum of Rs. 1,00,000/- (Rupees One Lakh Only) to the family of



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member who's age at the time of death was 65 years or more.

Provided, that the member so deceased had taxable income of less than 10 Lacs in the last Assessment Year;

Provided further that the amount so approved shall be paid to the spouse of the deceased member, and in case of no spouse, to the legal heir under the prevalent law.

2. Any member who has been hospitalised on account of critical illness or surgery shall be eligible for 50% of the bill amount subject to a maximum of Rs. 1,00,000/- (Rupees One Lac Only).

Provided that the member seeking such financial assistance had taxable income of less than 10 Lacs in the last Assessment Year;

Provided further, that in case the member has availed any insurance policy and received reimbursement, the amount so approved shall not exceed the total amount spent by the member on account of critical illness or surgery.

3. Every payment so made shall be after due scrutiny and confirmation by the Finance Sub-Committee of SCBA and the decision of the Finance Sub Committee shall be final unless decided contrary by the Executive Committee on a



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written recommendation of the Chairman of the Finance Sub Committee.

4. This scheme will come to an end once the Term/ Health Insurance Policy is taken by the SCBA for its members.
5. The scheme of Clause 1 shall be available for families of such member who has expired after 01.03.2021 and the scheme of Clause 2 shall be available for members who have been diagnosed with critical illness or have undergone surgery after 01.03.2021.
6. It would be open to the EC to amend, alter, change or bring to an end the present scheme subject to availability of funds with the SCBA or change in the circumstances including but not limited to eradication of Covid from the Country.

Eligible Members/family members are requested to send their application on:

scbgeneralassistance2021@gmail.com

The Executive Committee prays for the safety and good health of its members and requests everyone to follow Covid Protocols.

Ardhendumauli Kumar Prasad
Hony. Secretary
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